India News | NHRC Notice to K'taka Govt over 'evil Practice' of Banishing New Mothers to Isolated Huts

https://www.latestly.com/agency-news/india-news-nhrc-notice-to-ktaka-govt-over-evil-practice-of-banishing-new-mothers-to-isolated-huts-6016111.html

Get latest articles and stories on India at LatestLY. The NHRC has issued a notice to the Karnataka government over a report alleging banishing of new mothers and menstruating women to distant and isolated huts in Bisadihalli area of Tumakuru district.

New Delhi, Jun 5 (PTI) The NHRC has issued a notice to the Karnataka government over a report alleging banishing of new mothers and menstruating women to distant and isolated huts in Bisadihalli area of Tumakuru district.In a statement issued on Wednesday, the National Human Rights Commission has observed that the content of the news report, if true, raise serious issues of violation of the human rights of innocent women and young babies.

The NHRC has taken suo motu cognisance of a media report that a 19-year-old woman, who underwent a caesarean operation, was banished to a distant and isolated hut, as per the tradition for new mothers and menstruating women in Bisadihalli area of Tumakuru district. The hut did not have a bed or toilet, the statement said."Reportedly, this practice still persists even today in rural areas of several states and in Karnataka among the people belonging to the Kadu Golla community. During this stay, the women and the newborn children are exposed not only to the vagaries of nature but also to the grave risks posed by the unhygienic conditions and the street dogs, scorpions and snakes which enter these huts," it said.

Accordingly, the NHRC has issued a notice to the chief secretary, government of Karnataka, seeking a detailed report within four weeks. The report should include data reflecting the places where such "evil practices are still prevalent" in the state and details of the steps taken or proposed to be taken by the government authorities to deal with the subject, it said.Issuing the notice, the human rights body also said that in 2013, it had received a complaint raising a similar grievance concerning women belonging to Scheduled Tribes in Gadchiroli district, Maharashtra. The state government of Maharashtra had submitted a comprehensive report elaborating that it was making sincere efforts to eradicate this inhuman practice of 'Gaokor/Kurma', it added.According to the media report, carried on May 27, the young people do not want to continue with this practice but the elders are supporting it and justifying that the huts provide much better conditions to the women and babies than their own houses.Though the government agencies conduct inspections in the village regularly, they were "not successful in putting an end to this practice", the NHRC statement said.

NHRC Takes Action Against Isolation of New Mothers in Karnataka

https://www.devdiscourse.com/article/law-order/2972855-melonis-migrant-plan-italy-albania-deal-explained

The NHRC has issued a notice to the Karnataka government about the isolation of new mothers and menstruating women in Bisadihalli, Tumakuru district. This tradition exposes women and infants to severe risks. The government has been asked to submit a detailed report within four weeks.

The National Human Rights Commission (NHRC) has issued an official notice to the Karnataka government following a report that alleges the banishment of new mothers and menstruating women to distant, isolated huts in the Bisadihalli area of Tumakuru district.

In its statement on Wednesday, the NHRC noted that if the contents of the report are accurate, they represent severe human rights violations against vulnerable women and young babies. The commission took suo motu cognizance of the media report detailing the plight of a 19-year-old woman, who, even after undergoing a caesarean operation, was subjected to this tradition. The huts lack basic amenities such as beds and toilets, endangering the health of both mother and child.

In its statement on Wednesday, the NHRC noted that if the contents of the report are accurate, they represent severe human rights violations against vulnerable women and young babies. The commission took suo motu cognizance of the media report detailing the plight of a 19-year-old woman, who, even after undergoing a caesarean operation, was subjected to this tradition. The huts lack basic amenities such as beds and toilets, endangering the health of both mother and child.

According to the NHRC, this harmful practice persists among the Kadu Golla community in rural Karnataka and several other states. Women and newborns are exposed to dangerous conditions, including unhygienic surroundings and threats from wildlife. The NHRC has requested a comprehensive report from the Karnataka government within four weeks, detailing where such practices continue and the measures being taken to eliminate them.

NHRC seeks report on practice of banishing menstruating women in Karnataka

https://www.uniindia.com/nhrc-seeks-report-on-practice-of-banishing-menstruating-women-in-karnataka/india/news/3214560.html

New Delhi, June 5 (UNI) The National Human Rights Commission (NHRC) on Wednesday asked the Karnataka government to submit a detailed report regarding news of banishing menstruating women to distant and isolated huts, which lacked basic amenities such as a bed and toilet, in Bisadihalli area of Karnataka's Tumakuru district. The commission in a notice to the Chief Secretary of Karnataka said, "It took suo motu cognizance of a media report that a 19-year-old woman, who underwent a caesarean operation, was banished to a distant and isolated hut, as per the tradition for new mothers and menstruating women in Bisadihalli."

Reportedly, this practice still persists even today in rural areas of several States and in Karnataka among the people belonging to the Kadu Golla community. During this stay, the women and the newborn children are exposed not only to the vagaries of nature but also to the grave risks posed by the unhygienic conditions and the street dogs, scorpions and snakes which enter these huts, the NHRC said.

Describing the incident as a serious issue of violation of the human rights of innocent women and young babies, the commission asked for a detailed report in the matter within four weeks. "The report should include data reflecting the places where such evil practices are still prevalent in the State and details of the steps taken and proposed to be taken by the government authorities to deal with the subject," it added. Meanwhile, the Commission also recorded that in the year 2013, it had received a complaint raising a similar grievance concerning the women belonging to Scheduled Tribes in Gadchiroli district, Maharashtra.

The State Government of Maharashtra had submitted a comprehensive report elaborating that it was making sincere efforts to eradicate this inhuman practice of 'Gaokor/ Kurma', the NHRC said. According to the media report, carried on 27th May, the young people do not want to continue with this practice but the elders are supporting it and justifying that the huts provide much better conditions to the women and babies than their own houses. Though the government agencies conduct inspections in the village regularly, however, they were not successful in putting an end to this practice.

Babus, mantris & buzz: Will there be active role of President?

https://www.freepressjournal.in/corporate-gallery/babus-mantris-buzz-will-there-be-active-role-of-president

We bring you gleanings, leanings and learnings from the departments of bureacracy, politics, public enterprises and the corporate world.

Will there be active role of President?

It is whispered that opposition parties may create problem in the formation of Modi led Government and the President Draupadi Murmu may have to play some role. One can wait and watch?

Will there be Coalition Government in Odisha?

Political watchers say that there is a possibility of a coalition government in Odisha. It means BJD is not sure to get seats. BJD leadership is quite hopeful of returning to power.

Tenure of NHRC Chairman ends

Tenure of National Human Rights Commission(NHRC) Chairman, Justice Arun Mishra is come to an end on June 2.

Vijaya Bharathi Sayani is acting Chairperson of NHRC

Vijaya Bharathi Sayani, member of NHRC appointed as Acting Chairperson of NHRC upon completion of tenure of Retired SC Judge Arun Mishra.

Sanjay Rathi promoted to Chief Commissioner grade

Sanjay Rathi has been promoted to the grade of Chief Commissioner of Customs & Indirect Taxes. He is an IRS-Customs officer.

Madur Sreedhar Reddy promoted to Chief Commissioner grade

Madur Sreedhar Reddy has been promoted to the grade of Chief Commissioner of Customs & Indirect Taxes. He is an IRS-Custom officer.

Ms Annies Kanmani Joy appointed as Deputy Secretary, Economic Affairs

Ms Annies Kanmani Joy has been appointed as Deputy Secretary in the Department of Economic Affairs, Delhi. She is a 2012 batch IAS officer of Karnataka cadre.

Three officers quit Indian Revenue Service-IT

Three officers Siddharth Jain, Iyer Suryanarayanan N. and Mrs Shaheen Bashir have resigned from the Indian Revenue Service of Income Tax.

No empanelment at Additional Secretary level from Bihar

No IAS officer of 1999 batch from Bihar cadre has been empanelled for holding Additional Secretary or equivalent posts in the Government of India.

No suitable candidate found for CMD, HCL

The Public Enterprises Selection Board (PESB) has failed to find a suitable candidate for the post of Chairman-cum-Managing Director, Hindustan Copper Limited at a selection meeting held on June 3, 2024. Three candidates turned up for the interviews.

Sugato Lahiri quits Railway service

Sugato Lahiri has quit the Indian Railway service which will come into effect from August 31, 2024. Currently he is serving as Chairman Railway Recruitment Board, (RRB), Guwahati. He is an Indian Railway Service of Mechanical Engineers (IRSME) officer from Northeast Frontier Railway zone.

Asstt Dir (L&F) MSME post advertised

Eight vacancies for the post of Assistant Director Grade-II (IEDS) (Leather & Footwear) in Office of the Development Commissioner (MSME), Ministry of Micro,

Small and Medium Enterprises have been advertised. The online applications must reach on or before June 14, 2024.

Two ITS officers promoted to HAG+

Two senior ITS officers: Nitin Jain and Anil Verma have been promoted to Advisor (HAG+) on regular basis. Jain is in AP LSA while Verma is working in Maharashtra LSA.

Principal CC attached on temporary basis

The CBIC has attached Gaigongdin Panmai, Principal Chief Commissioner to Visakhapatnam GST & CX Zone. He is a 1989 batch IRS(C&IT) officer.

Written exam for BARC's DipRP course on June 30

The Diploma in Radiological Physics (DipRP) course conducted by the Radiological Physics and Advisory Division (RP&AD) of Bhabha Atomic Research Centre (BARC) will commence in the first week of August, 2024. The written test for the same will be held on June 30, 2024 at Mumbai followed by interviews from July 1 to but3, 2024.

D K Madan is CVO PGCIL, Delhi, NCR

Dharmendra Kumar Madan has been appointed as Central Vigilance Officer (CVO), Power Grid Corporation of India Limited (PGCIL), Delhi, NCR. He is a 1994 batch IOFS officer.

Seven ITS officers retire from DoT in May 2024

Seven ITS Group A officers retired from the service on attaining superannuation. These officers and their postings are Ritu Ranjan Mittar (Advisor, O/o DGT); Ms Sunitha C (Sp DGT Delhi LSA); Raghunandan V (Sr DDG, DoT HQ); Ramana Rao G V (Ad, DG Odisha LSA); Naresh Kumar Goel (PGM, BSNLCO); Gwal Samuel (DDG, MP LSA, Raipur); and D Thamizhmani (PGM Tamil Nadu Circle).

Last date to send proposals for CSRI extended

The Department of Science and Technology (DST) has notified that the last date to send proposals for the Cognitive Science Research Initiative (CSRI) has been extended. The revised date is June 15, 2024.

Secretary, Textiles Committee post advertised

The Ministry of Textiles has advertised for the filling up of the post of Secretary, Textiles Committee, Group ' A’ (Non Ministerial) on deputation basis for Mumbai location.

P K Shukla posted as Director DDG (Law) DoT Hqs

Pradeep Kumar Shukla has been transferred and posted as Director in the Office of DDG (Law), Department of Telecommunications Headquarters. He is a JAG (NFSG) of IP&TAFS Gr. ‘A’ officer.

RLDA advertises for Jt GM/ DGM (Civil) post

The Rail Land Development Authority (RLDA) has invited applications for the post of Joint General Manager and Deputy General Manager for Allahabad location on deputation basis. The applications must reach on or before June 21, 2024.

(DISCLAIMER: Correctness of this content is the responsibility of the author. By arrangement with whispersinthecorridors.com)

अजीब प्रथा के लिए कर्नाटक सरकार को मिला नोटिस, पीरियड्स में महिलाओं को ऐसी हालत में रहने को किया जाता है मजबूर

https://www.india.com/hindi-news/karnataka/karnataka-government-received-notice-regarding-strange-practice-women-are-forced-to-live-in-such-a-condition-during-periods-6994043/

ये प्रथा आज भी कई राज्यों के ग्रामीण इलाकों और कर्नाटक में कड्डू गोल्ला समुदाय के लोगों के बीच जारी है.

Government of Karnataka : दुनियाभर में कई अजीबोगरीब प्रथाओं का पालन आज भी परंपरा के नाम पर किया जाता है, जिसमें कई बार पीड़ितों को बदतर परिस्थितियों से गुजरना पड़ता है. भारत के भी दूर-दराज के इलाकों और छोटे कस्बों में कई ऐसी कुरीतियां (Strange Practices) आज भी सदियों से चली आ रही हैं, जिनको रोकना बेहद जरूरी हो गया है. हाल ही में कर्नाटक (Karnataka) सरकार को राष्ट्रीय मानवाधिकार आयोग ने ऐसे ही एक कथित प्रथा को लेकर नोटिस भेजा है, जिसमें पीरियड्स और मां बनी महिलाओं को अलग-थलक दूर इलाके में एक झोपड़ी में रहने को मजबूर किया जाता है, जहां ना तो शौंच की कोई व्यवस्था होती है और ना ही सोने के लिए बिस्तर.

राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान

पीटीआई की रिपोर्ट के अनुसार, राष्ट्रीय मानवाधिकार आयोग ने एक खबर को लेकर कर्नाटक सरकार को नोटिस जारी किया है, जिसमें तुमकुरु जिले के बिसाडीहल्ली क्षेत्र में हाल में मां बनीं और मासिक धर्म से गुजर रहीं महिलाओं को दूर और एकांत झोपड़ियों में छोड़े जाने का आरोप लगाया गया है. बुधवार को जारी एक बयान में राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि खबर में दी गई जानकारी सही है, तो यह निर्दोष महिलाओं और नवजात शिशुओं के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है.

19 वर्षीय को महिला के साथ हुआ ऐसा

बयान में कहा गया है कि एनएचआरसी ने एक खबर पर स्वतः संज्ञान लिया है, जिसमें बताया गया है कि तुमकुरु जिले के बिसाडीहल्ली इलाके में हाल में सिजेरियन ऑपरेशन कराने वाली 19 वर्षीय को महिला एक दूर और निर्जन इलाके में स्थित झोपड़ी में छोड़ दिया गया है, जहां न तो बिस्तर है और न ही शौचालय. बयान के अनुसार हाल में मां बनीं और मासिक धर्म से गुजर रहीं महिलाओं के लिए स्थापित परंपरा के तहत ऐसा किया गया है.

अब भी प्रचलित में हैं ऐसी कुरीतियां

बयान में कहा गया है, 'खबर के अनुसार, यह प्रथा आज भी कई राज्यों के ग्रामीण इलाकों और कर्नाटक में कड्डू गोल्ला समुदाय के लोगों के बीच जारी है. इस प्रवास के दौरान, महिलाओं और नवजात बच्चों को न केवल प्रकृति की अनिश्चितताओं बल्कि अस्वच्छ परिस्थितियों और आवारा कुत्तों से उत्पन्न गंभीर खतरों का भी सामना करना पड़ता है.' एनएचआरसी ने कर्नाटक सरकार के मुख्य सचिव को नोटिस जारी कर चार सप्ताह में विस्तृत रिपोर्ट देने को कहा है. नोटिस में कहा गया कि रिपोर्ट में उन स्थानों के आंकड़े शामिल होने चाहिए जहां राज्य में ऐसी 'कुरीतियां अब भी प्रचलित हैं.' इसके अलावा आयोग ने इस मुद्दे से निपटने के लिए सरकारी अधिकारियों द्वारा उठाए गए या उठाए जाने वाले कदमों का विवरण भी मांगा है.

NHRC : सभी राज्यों में हों मानव तस्करी विरोधी नोडल अधिकारी; मानवाधिकार आयोग ने इस वजह से की सिफारिश

https://www.msn.com/hi-in/news/other/nhrc-%E0%A4%B8%E0%A4%AD-%E0%A4%B0-%E0%A4%9C%E0%A5%8D%E0%A4%AF-%E0%A4%82-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%B9-%E0%A4%AE-%E0%A4%A8%E0%A4%B5-%E0%A4%A4%E0%A4%B8%E0%A5%8D%E0%A4%95%E0%A4%B0-%E0%A4%B5-%E0%A4%B0-%E0%A4%A7-%E0%A4%A8-%E0%A4%A1%E0%A4%B2-%E0%A4%85%E0%A4%A7-%E0%A4%95-%E0%A4%B0-%E0%A4%AE-%E0%A4%A8%E0%A4%B5-%E0%A4%A7-%E0%A4%95-%E0%A4%B0-%E0%A4%86%E0%A4%AF-%E0%A4%97-%E0%A4%A8%E0%A5%87-%E0%A4%87%E0%A4%B8-%E0%A4%B5%E0%A4%9C%E0%A4%B9-%E0%A4%B8%E0%A5%87-%E0%A4%95-%E0%A4%B8-%E0%A4%AB-%E0%A4%B0-%E0%A4%B6/ar-BB1npGmn?apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wcseo=1&batchservertelemetry=1&noservertelemetry=1

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने प्रत्येक राज्य में एक 'मानव तस्करी विरोधी नोडल अधिकारी' रखने की सिफारिश की है। एनएचआरसी ने यह भी कहा कि यह अधिकारी राज्य सरकार के सचिव या पुलिस महानिरीक्षक के पद से नीचे का नहीं होना चाहिए।

आयोग ने ये सिफारिश अक्तूबर 2022 में प्रकाशित एक मीडिया रिपोर्ट का संज्ञान लेने के बाद की, जिसमें लड़कियों को राजस्थान के आधा दर्जन जिलों में स्टांप पेपर पर बेचने का आरोप था। जिन्हें उत्तर प्रदेश, मध्य प्रदेश, मुंबई, दिल्ली और विदेशों में भेजा जा रहा था। जहां उन्हें शारीरिक शोषण, यातना और यौन उत्पीड़न का शिकार होना पड़ता है।

राजस्थान से मुंबई जांच टीम भेजने का निर्देश

अधिकार पैनल ने कहा कि आयोग ने राजस्थान से तस्करी करके लाई गई और वेश्यावृत्ति में धकेली गई मुंबई बार की महिला नर्तकियों की दुर्दशा पर भी ध्यान दिया है। राजस्थान के मुख्य सचिव और पुलिस महानिदेशक को नृत्य में लड़कियों की दुर्दशा का पता लगाने के लिए मुंबई में जांच के लिए एक टीम भेजने का निर्देश दिया है, जिसका नेतृत्व पुलिस महानिरीक्षक स्तर से नीचे का न हो। वहीं, आयोग ने इस संबंध में डीजीपी, महाराष्ट्र से राजस्थान पुलिस को मदद देने के लिए कहा है, ताकि ऐसी घटनाओं को रोकने के लिए प्रभावी कदम उठाए जा सकें। लड़कियों के मूल स्थानों पर उनकी वापसी सुनिश्चित की जा सके और राज्य और जिला स्तरीय समितियां जारी निर्देशों के अनुसार उनका पुनर्वास सुनिश्चित करें।

आयोग ने विशेष प्रतिवेदक से मांगी थी रिपोर्ट

एनएचआरसी ने पाया कि हाल के दिनों में कुछ समुदायों में लड़कियों को बेचने की प्रथा अभी भी निरंतर जारी है। इससे जुड़े मामलों के पंजीकरण से लगता है कि यह प्रथा बिना किसी डर के प्रचलित है। कहा कि इस पर अंकुश लगाने के लिए सभी हितधारकों को कड़े कदम उठाने चाहिए। इस संबंध में आयोग ने पिछले दिनों अपने विशेष प्रतिवेदक के अलावा राजस्थान के मुख्य सचिव और पुलिस महानिदेशक से रिपोर्ट मांगी थी। राज्य सरकार ने घटना की पुष्टि की। कहा कि 23 आरोपियों के

खिलाफ आरोप पत्र दायर किया गया है। तस्करी की शिकार सात लड़कियों को क्रमशः नारी निकेतन बालिका सुधार गृह, अजमेर और नाटी निकेतन, अजमेर में पुनर्वासित किया गया है।

महिलाओं को बेचना कंजर समुदाय में प्रचलित प्रथा

विशेष प्रतिवेदक की रिपोर्ट से, आयोग ने कहा कि स्टांप पेपर पर महिलाओं को बेचना राजस्थान के पुरुष-प्रधान कंजर समुदाय में एक 'प्रचलित प्रथा' है। लड़कियों की तस्करी की अनैतिक प्रथा विभिन्न हिस्सों में रहने वाले कुछ समुदायों में व्याप्त है। इसलिए, इस खतरे को रोकने के लिए, आयोग ने सिफारिश की है कि सभी राज्यों में एक मानव तस्करी विरोधी नोडल अधिकारी होना चाहिए, जो जिला मानव तस्करी विरोधी इकाइयों (डीएएचटीयू) और संबंधित राज्य सरकार के माध्यम से प्रभावी कदम और उपाय करके सरकार के साथ समन्वय करेगा।

NHRC ने मां बनीं महिलाओं को एकांत स्थान पर भेजे जाने को लेकर कर्नाटक सरकार को नोटिस जारी कर चार सप्ताह के भीतर रिपोर्ट मांगी

https://insamachar.com/nhrc-issued-a-notice-to-the-karnataka-government-regarding-sending-pregnant-women-to-a-secluded-place-and-sought-a-report-within-four-weeks/

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, रिपोर्ट के अनुसार कर्नाटक के तुमाकुरु जिले के बिसाडीहल्ली इलाके में नई प्रसूता और मासिक धर्म वाली महिलाओं के लिए चली आ रही परंपरा के अनुसार सिजेरियन ऑपरेशन कराने वाली 19 वर्षीय महिला को एक दूरस्थ और अलग झोपड़ी में भेज दिया गया था। झोपड़ी में न तो बिस्तर था और न ही प्रसाधन ।

कथित तौर पर, यह प्रथा कई राज्यों के ग्रामीण इलाकों और कर्नाटक में कडू गोल्ला समुदाय के लोगों के बीच आज भी प्रचलित है। इस प्रवास के दौरान, महिलाओं और नवजात शिशुओं को न केवल प्रकृति की अनिश्चितताओं का सामना करना पड़ता है, बल्कि अस्वच्छ परिस्थितियों और इन झोपड़ियों में घुसने वाले गली के कुत्तों, बिच्छुओं और सांपों से होने वाले गंभीर खतरों का भी सामना करना पड़ता है।

आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सत्य है, तो यह निर्दोष महिलाओं और छोटे शिशुओं के मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है। तदनुसार, आयोग ने कर्नाटक सरकार के मुख्य सचिव को नोटिस जारी कर चार सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में उन स्थानों का डेटा शामिल होना चाहिए जिन राज्यों में ऐसी बुरी प्रथाएं अभी भी प्रचलित हैं तथा इस समस्या से निपटने के लिए सरकारी प्राधिकारियों द्वारा उठाए गए/उठाए जाने वाले कदमों का विवरण भी शामिल होना चाहिए।

नोटिस जारी करते हुए आयोग ने यह भी उल्लेख किया कि वर्ष 2013 में उसे महाराष्ट्र के गढ़चिरौली जिले में अनुसूचित जनजाति की महिलाओं से संबंधित इसी तरह की शिकायत मिली थी। इस सम्बन्ध में महाराष्ट्र सरकार ने एक व्यापक रिपोर्ट प्रस्तुत की थी जिसमें बताया गया था कि वह 'गाओकोर/कुर्मा' की इस अमानवीय प्रथा को खत्म करने के लिए पूरी निष्ठा से प्रयास कर रही है।

27 मई, 2024 को प्रकाशित मीडिया रिपोर्ट के अनुसार, युवा पीढ़ी इस प्रथा को ख़त्म करना चाहती हैं, जबकि बुजुर्ग इसका समर्थन कर रहे हैं, और तर्क दे रहे हैं कि झोपड़ियों में महिलाओं और शिशुओं को उनके अपने घरों की तुलना में कहीं बेहतर स्थिति मिलती है। हालांकि सरकारी एजेंसियां नियमित रूप से गांव में निरीक्षण करती हैं, लेकिन वे इस प्रथा को खत्म करने में सफल नहीं हो पाई हैं।

VEER ARJUN, Delhi, 6.6.2024
Page No. 2, Size:(12.62)cms X (8.76)cms.

मानव अधिकार व सामाजिक न्याय आयोग ने करवाया अल्ट्राटेक सीमेंट प्लांट पर केस दर्ज

कोटपूतली (वीअ)। मानव अधिकार एवं सामाजिक न्याय आयोग राष्ट्रीय कार्यालय नई दिल्ली में माननीय राष्ट्रीय अध्यक्ष श्री रविंद्र सिंह तोमर जी को दिनांक 13 मई 2024 को जिला कोटपूतली के ग्राम मोहनपुरा एवं गोरधनपुरा से एक शिकायती आवेदन प्राप्त हुआ जिसमे ग्रामवाशियों द्वारा बताया गया की गोरधनपुरा में स्थित अल्ट्राटेक सीमेंट प्लांट द्वारा पेटकॉक कोयले का इस्तमाल सीमेंट प्लांट की भट्टी में किया जाता है जिससे की आसपास प्रदूषण फ़ैल रहा है जिससे ग्रामवाशियों को दमा अस्थमा की बीमारी फ़ैल रही है साथ ही शिकायत में यह भी बताया गया की सीमेंट प्लांट में लाल मुरम और पेट कोक कोयले और राख को मिलाकर नकली सीमेंट तैयार किया जाता है इस शिकायत पर तुरंत संज्ञान लेते हुए राष्ट्रीय अध्यक्ष श्री रविंद्र सिंह तोमर जी द्वारा सीमेंट

प्लांट के इस पुरे कृत्य को भारतीय संविधान के मौलिक अधिकारों के आर्टिकल 21 ए प्राण एवं दैहिक स्वतंत्रता के अधिकार का उल्लघन मानते हुए राष्ट्रीय मानवाधिकार आयोग में केस दर्ज करवाया है एवं इस समबन्ध में प्रधानमंत्री कार्यालय में भी शिकायत दर्ज की गयी एवं दिनांक 30 मई 2024 को राष्ट्रीय अध्यक्ष माननीय रविंद्र सिंह तोमर जी के आदेश अनुसार मानव अधिकार एवं सामाजिक न्याय आयोग की ग्रीवेंस अधिकारियो की टीम द्वारा अल्ट्राटेक सीमेंट प्लांट का औचक निरक्षण किया गया जहा पर खुद ग्रीवेंस अधिकारी मानवाधिकार रोहितास गुर्जर रोहितास सक्करवाल मंगल राम गुर्जर हारपूलचन्द्र रावत रामावतार गुर्जर ने यह पाया की अल्ट्राटेक सीमेंट प्लांट में लाल मुरम और पेट कोक कोयले का मिला कर नकली सीमेंट तैयार की जा रही है साथ ही ग्रामवाशियों ने मानवाधिकार ग्रीवेंस अधिकरियों को मौके पर फिर से शिकायती अवेदन दिया है जिसमे की ग्रामवाशियों द्वारा बताया गया है सीमेंट प्लांट के क्रेसर के कम्पन के कारण उनके मकानों में दरार आ गयी है एवं ग्रामवाशियों की जमीन से उन्हें बेदखल करने के लिए अल्ट्राटेक सीमेंट प्लांट के अधिकारी पुलिस प्रसाशन के साथ मिलकर उन्हें डराते दमकाते है एवं अल्ट्राटेक सीमेंट प्लांट के अधिकारीयो द्वारा ड्रोन कैमरे से उन पर नज़र रखी जाती है जिससे ग्राम की महिलयो की निजता खत्म हो रही है साथ ही महिलाओं के साथ आये दिन अल्ट्राटेक सीमेंट प्लांट के अधिकारी छेड़छाड़ करते है इस पूरी घटना की रिपोर्ट मानवाधिकार के ग्रीवेंस अधिकारीयो द्वारा राष्ट्रीय कार्यालय दिल्ली में माननीय राष्ट्रीय अध्यक्ष श्री रविंद्र सिंह तोमर जी को सौप दी गयी जिस पर राष्ट्रीय अध्यक्ष श्री रविंद्र सिंह तोमर जी द्वारा राजस्थान के मुख्यमंत्री श्री भजनलाल शर्मा एवं जिला कलेक्टर कोटपूतली को इस पूरी घटना की जाँच एवं पीड़ित ग्रामवाशियों को न्याय दिलवाने हेतु निर्देशित किया है!

NHRC notice to K'taka govt over 'evil practice' of banishing new mothers to isolated huts

https://english.varthabharati.in/karnataka/nhrc-notice-to-ktaka-govt-over-evil-practice-of-banishing-new-mothers-to-isolated-huts

New Delhi, Jun 5: The NHRC has issued a notice to the Karnataka government over a report alleging banishing of new mothers and menstruating women to distant and isolated huts in Bisadihalli area of Tumakuru district.

In a statement issued on Wednesday, the National Human Rights Commission has observed that the content of the news report, if true, raise serious issues of violation of the human rights of innocent women and young babies.

The NHRC has taken suo motu cognisance of a media report that a 19-year-old woman, who underwent a caesarean operation, was banished to a distant and isolated hut, as per the tradition for new mothers and menstruating women in Bisadihalli area of Tumakuru district. The hut did not have a bed or toilet, the statement said.

"Reportedly, this practice still persists even today in rural areas of several states and in Karnataka among the people belonging to the Kadu Golla community. During this stay, the women and the newborn children are exposed not only to the vagaries of nature but also to the grave risks posed by the unhygienic conditions and the street dogs, scorpions and snakes which enter these huts," it said.

Accordingly, the NHRC has issued a notice to the chief secretary, government of Karnataka, seeking a detailed report within four weeks. The report should include data reflecting the places where such "evil practices are still prevalent" in the state and details of the steps taken or proposed to be taken by the government authorities to deal with the subject, it said.

Issuing the notice, the human rights body also said that in 2013, it had received a complaint raising a similar grievance concerning women belonging to Scheduled Tribes in Gadchiroli district, Maharashtra. The state government of Maharashtra had submitted a comprehensive report elaborating that it was making sincere efforts to eradicate this inhuman practice of 'Gaokor/Kurma', it added.

According to the media report, carried on May 27, the young people do not want to continue with this practice but the elders are supporting it and justifying that the huts provide much better conditions to the women and babies than their own houses. Though the government agencies conduct inspections in the village regularly, they were "not successful in putting an end to this practice", the NHRC statement said.

PRINT, Online, 6.6.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC takes action against banishing menstruating women and new mothers to isolated huts

https://theprint.in/india/nhrc-takes-action-against-banishing-menstruating-women-and-new-mothers-to-isolated-huts/2118615/

The action came after a local media reported that a 19-year-old woman who had recently given birth was sent to a hut in Tumakuru district in Karnataka.

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that reports the banishing of new mothers and menstruating women to distant and isolated huts in rural Karnataka, a PIB press release stated.

The report, which was recently published in a local media, states that a 19-year-old woman who had recently given birth was sent to a hut in the Begadahallili area of Tumakuru district in Karnataka. The hut did not have a bed or toilet. The banishing of the young woman was alleged to be in accordance with a traditional practice followed in the area, where new mothers and menstruating women are required to stay in a separate hut. The practice is not just prevalent in rural Karnataka but also in several other states.

This practice poses a serious threat to the human rights of innocent women and young babies. The NHRC has issued a notice to the Chief Secretary of Karnataka, calling for a detailed report in the matter within four weeks.

The report is expected to provide data on the places where such practices are still prevalent and the steps that are being taken or proposed to be taken by the government to address the issue. The NHRC has also sought directions to the government to conduct thorough inspections of the area and ensure that the inhumane practice of ‘Gaokor/ Kurma’ is eradicated once and for all.

The NHRC has also taken suo motu cognizance of a similar grievance raised by a complaint in 2013 concerning the women belonging to Scheduled Tribes in Gadchiroli district, Maharashtra. In response to the plea, the State Government of Maharashtra submitted a comprehensive report that assured that it was making sincere efforts to eradicate this inhuman practice of ‘Gaokor/ Kurma’. The present report is expected to provide a comprehensive overview of the situation and suggest suitable solutions to the problem.

JANSATTA, Lucknow, 6.6.2024
Page No. 8, Size:(21.35)cms X (30.27)cms.

राष्ट्रीय मानवाधिकार आयोग ने भेजा कर्नाटक सरकार को नोटिस

जनसत्ता ब्यूरो
नई दिल्ली, 5 जून।

राष्ट्रीय मानवाधिकार आयोग ने एक खबर को लेकर कर्नाटक सरकार को नोटिस जारी किया है, जिसमें तुमकुरु जिले के बिसाडीहल्ली क्षेत्र में हाल में मां बनीं और मासिक धर्म से गुजर रहीं महिलाओं को दूर और एकांत झोपड़ियों में छोड़े जाने का आरोप लगाया गया है।

मां बनीं महिलाओं को एकांत स्थान पर भेजे जाने का मामला।

बुधवार को जारी एक बयान में राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि खबर में दी गई जानकारी सही है, तो यह निर्दोष महिलाओं और नवजात शिशुओं के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। बयान में कहा गया है कि राष्ट्रीय मानवाधिकार आयोग ने एक खबर पर स्वतः संज्ञान लिया है, जिसमें बताया गया है कि तुमकुरु जिले के बिसाडीहल्ली इलाके में हाल में सिजेरियन ऑपरेशन कराने वाली 19 वर्षीय की महिला एक दूर और निर्जन इलाके में स्थित झोपड़ी में छोड़ दिया गया है, जहां न तो बिस्तर है और न ही शौचालय। बयान के अनुसार हाल में मां बनीं और मासिक धर्म से गुजर रहीं महिलाओं के लिए स्थापित परंपरा के तहत ऐसा किया गया है। बयान में कहा गया है कि खबर के अनुसार, यह प्रथा आज भी कई राज्यों के ग्रामीण इलाकों और कर्नाटक में कडू गोल्ला समुदाय के लोगों के बीच जारी है। इस प्रवास के दौरान, महिलाओं और नवजात बच्चों को न केवल प्रकृति की अनिश्चितताओं बल्कि अस्वच्छ परिस्थितियों और आवारा कुत्तों से उत्पन्न गंभीर खतरों का भी सामना करना पड़ता है।

राष्ट्रीय मानवाधिकार आयोग ने कर्नाटक सरकार के मुख्य सचिव को नोटिस जारी कर चार सप्ताह में विस्तृत रिपोर्ट देने को कहा है। नोटिस में कहा गया कि रपट में उन स्थानों के आंकड़े शामिल होने चाहिए जहां राज्य में ऐसी 'कुरीतियां अब भी प्रचलित हैं।' इसके अलावा आयोग ने इस मुद्दे से निपटने के लिए सरकारी अधिकारियों द्वारा उठाए गए या उठाए जाने वाले कदमों का विवरण भी मांगा है।

TIMES OF INDIA, Delhi, 6.6.2024
Page No. 2, Size:(22.16)cms X (10.09)cms.

‘Encounter’ death: Special Cell gets NHRC notice

Times News Network

New Delhi: In mounting trouble for the Delhi Police's Special Cell, National Human Rights Commission (NHRC) is learnt to have served a notice and sought documents and reports in connection with the death of a 24-year-old man named Ajay who was killed in a 'fake encounter' on the night of May 16.

Delhi Police will have to submit the documents to the commission in six weeks.

The commission has served a notice to the deputy commissioner of police (outer-north) and district magistrate (northwest) who are carrying out their respective investigation into the case. The killing became controversial after it was alleged that Ajay was abducted by policemen of the “counter investigation unit” (CIU) of the special cell from Mount Abu in Rajasthan, brought to an isolated spot in north-west Delhi, given liquor and shot in cold blood. The cell has denied the allegations and claimed that the encounter was “genuine” and they had fired in “self-defence”.

The commission, sources said, had asked for details like the general diary entry of the departure and arrival time of policemen before and after the encounter. They have also sought the medico-legal certificate of the personnel allegedly “injured” in the encounter.

“NHRC has sought the site plan of the scene of occurrence, position of policemen and the deceased during the encounter and the post mortem and inquest reports. Police need to submit the recording of the post mortem,” an official said. NHRC also wants the magisterial inquiry report.

Besides statements of Ajay's family, police need to provide the commission with an action-taken report on the complaint by Ajay's relative, alleging a fake encounter. NHRC has sought the details and statements of independent witnesses and status of the probe.

Ajay was from Ritoli village in Rohtak, Haryana. He was said to be a neighbour of a gangster, Himanshu alias Bhau Ritolia. Police have claimed he was involved in a murder in Haryana, besides an incident of firing at a second-hand car dealer's shop in west Delhi.

Bhau and his associates had released a statement through social media handles and alleged that Ajay was killed in a fake encounter. The encounter was carried out at an isolated location in Rohini's Sector 29 by the “counter-intelligence unit” comprising additional DCP Manishi Chandra, ACP Rahul Vikram, inspector Nishant Dahiya and others. Special commissioner R P Upadhyay had also gone to the spot after the encounter. Police commissioner Sanjay Arora is monitoring the probe.

A Honda City with registration number T012UP 2024C, believed to be Ajay's, was found at the scene. The police's Scorpio SUV was found damaged with “bullet marks on the front windshield” and broken glass on the side window. Police found 15 empty cartridge shells and a 9mm pistol at the scene.

UNDER SCANNER

What cops need to submit to National Human Rights Commission (NHRC)

- Entries of departure & arrival of policemen involved in the encounter
- Site plan of where it happened
- Details of position of policemen and deceased during encounter
- Postmortem report of deceased and its video recording
- Magisterial inquiry report
- Statement of family members of the victim
- Action taken on complaint by a relative's deceased alleging fake encounter
- Details and statements of independent witnesses
- Details of the investigation agency and case status
- Inquest report

What happened

Location | Isolated spot near **Rohini's Sector 29** in northwest Delhi

Date | Midnight, Intervening night of May 16-17

- 24-year-old Ajay was shot dead by cops from ‘counter intelligence’ unit
- He was shot more than once, as per police's internal communication
- It was alleged he was picked up from Mount Abu, Rajasthan, and killed in cold blood
- Police claimed they fired in ‘self-defence’

HINDUSTAN TIMES, Bengaluru, 6.6.2024
Page No. 6, Size:(10.99)cms X (6.67)cms.

NHRC notice over banishment of menstruating women to isolated huts

Press Trust of India
letters@hindustantimes.com

NEW DELHI: The NHRC has issued a notice to the Karnataka government over a report alleging banishing of new mothers and menstruating women to distant and isolated huts in Bisadihalli area of Tumakuru district.

In a statement issued on Wednesday, the National Human Rights Commission has observed that the content of the news report, if true, raise serious issues of violation of human rights of innocent women and young babies.

The NHRC has taken suo motu cognisance of a media report that a 19-year-old woman, who underwent a caesarean operation, was banished to a distant and isolated hut, as per the tradition for new mothers and menstruating women in Bisadihalli. The hut did not have a bed or toilet, the statement said.

"During this stay, the women and the newborn children are exposed not only to the vagaries of nature but also to the grave risks posed by unhygienic conditions and the street dogs, scorpions and snakes which enter these huts," it said.

The NHRC has issued a notice to Karnataka's chief secretary, seeking a detailed report within four weeks.

The commission demanded the report to include data reflecting the places where such "evil practices are still prevalent" in the state and details of the steps taken or proposed to be taken by the government authorities to deal with it.

न्यायमूर्ति अरुण मिश्रा के सेवानिवृत्त होने के बाद विजयभारती सयानी को एनएचआरसी का कार्यवाहक अध्यक्ष नियुक्त किया गया

सेवानिवृत्त सुप्रीम कोर्ट के न्यायाधीश न्यायमूर्ति अरुण मिश्रा का अध्यक्ष के रूप में कार्यकाल 1 जून को समाप्त होने के बाद विजयभारती सयानी ने कार्यभार संभाला।

https://hindi.barandbench.com/news/vijayabharathi-sayani-acting-chairperson-nhrc

विजयभारती सयानी को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का कार्यवाहक अध्यक्ष नियुक्त किया गया है।

सयानी ने सुप्रीम कोर्ट के पूर्व न्यायाधीश न्यायमूर्ति **अरुण मिश्रा** का कार्यकाल 1 जून को समाप्त होने के बाद कार्यभार संभाला।

केंद्रीय गृह मंत्रालय द्वारा 3 जून को नई नियुक्ति की अधिसूचना जारी की गई।

अधिसूचना में कहा गया है, *"राष्ट्रपति, मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 7(1) के तहत श्रीमती विजया भारती सयानी, सदस्य, राष्ट्रीय मानवाधिकार आयोग को 02.06.2024 से राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष के रूप में कार्य करने के लिए अधिकृत करते हैं, जब तक कि एनएचआरसी में इस तरह के रिक्त पद को भरने के लिए नए अध्यक्ष की नियुक्ति नहीं हो जाती।"*

सयानी को दिसंबर 2023 में एनएचआरसी सदस्य के रूप में नियुक्त किया गया था और इससे पहले उन्होंने तेलंगाना उच्च न्यायालय में एक वकील के रूप में काम किया था।

उन्होंने अंजनी मठ सेवा ट्रस्ट, संवर्द्धिनी न्यास और प्रज्ञा भारती सहित कई पेशेवर और सामाजिक संगठनों के लिए विभिन्न क्षमताओं में काम किया है, जो सभी महिलाओं के समग्र और बहुआयामी सशक्तिकरण पर ध्यान केंद्रित करते हैं।

उन्होंने विभिन्न मुद्दों और अधिकारों के बारे में जागरूकता बढ़ाने के लिए विभिन्न कॉलेजों में महिला छात्राओं के लिए 100 से अधिक कार्यशालाएँ आयोजित की हैं और महिला कल्याण में उनके योगदान के लिए विभिन्न संगठनों से कई पुरस्कार प्राप्त किए हैं।